

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 4
(IB)-305(PB)/2019

IN THE MATTER OF:

Marigold Ventures Pvt. Ltd.

..... Petitioners/Applicant

v.

Umang Realtech Pvt. Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 08.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. PRADEEP R. SETHI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):

Mr. Dheeraj Gupta, Mr. Sanam Siddiqui, Ms. Ruchika Joshi & Ms. Diksha Arora, Advs.

For the Respondent(s):

Mr. Nair, Adv.

ORDER

Notice of the petition.

Mr. Nair, Ld. Counsel accepts notice on behalf of respondent.

A copy of the paper book has been handed over to the counsel for the respondent.

Reply be filed within one week with a copy in advance to the counsel opposite.

List on 18.02.2019.



(M.M.KUMAR)
PRESIDENT



(PRADEEP R. SETHI)
MEMBER(TECHNICAL)